

**IN THE NATIONAL COMPANY LAW TRIBUNAL
MUMBAI BENCH**

COURT – IV

33.

IA-780/2023 in C.P.(IB)/1105(MB)/2021

CORAM:

MS. ANU JAGMOHAN SINGH
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **22.04.2024**

NAME OF THE PARTIES:

State Bank of India

Vs

Shreyas K Doshi

SECTION: 95(1) OF INSOLVENCY AND BANKRUPTCY CODE, 2016. Rule 11 of NCLT Rules, 2016

ORDER

1. Mr. Karan Thackeray i/b M V Kini Law Firm, Ld. Counsel for the Financial Creditor present. Mr. Shyam Kapadia a/w Adv. Deepa Mani and Khyati Bora i/b D M Legal Ventures, Ld. Counsel for the Personal Guarantor present.
2. At request, one week's time is granted, finally, to the Personal Guarantor to file reply.
3. List this matter on **11.06.2024**.

Sd/-

ANU JAGMOHAN SINGH
Member (Technical)

Sd/-

KISHORE VEMULAPALLI
Member (Judicial)